

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO- †2798**  
ANSWERED ON- 18.03.2025

**RECRUITMENT OF PANCHAYAT SAHAYAK**

†2798. SHRI DHARMENDRA YADAV:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the specific roles and responsibilities assigned to Panchayat Sahayaks in rural governance;
- (b) the details of eligibility criteria and recruitment processes for Panchayat sahayak and difference in them in various States;
- (c) the types of training provided to Panchayat Sahayaks to equip them with the skills required for their roles; and
- (d) the details of guidelines regarding the tenure of their appointment?

**ANSWER**

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S. P. SINGH BAGHEL)

(a) to (d) “Panchayat”, being “Local Government”, is a State subject and part of State List of Seventh Schedule of the Constitution of India. Panchayats are set up and operate through the respective State Panchayati Raj Acts which may vary from State to State, subject to the provisions of the Constitution. To assist the Panchayati Raj Institutions, States recruit staff and functionaries, as per their requirement, which includes recruitment of Panchayat Sahayaks etc. As such, all matters relating to Panchayat Sahayaks including their recruitment processes, eligibility criteria, roles & responsibilities, role specific trainings, tenure of appointment etc. comes under jurisdiction of State Government. These details are not maintained by the Ministry of Panchayati Raj.

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